

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 129 OF 2024.

IN THE MATTER OF :

News Item titled- "Forest Land five times Delhi's geographical area Under encroachment govt. data shows" appearing in Deccan Herald dated 05.01.2024.

CORAM : HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER

HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

RESPONDENTS : MOEF&CC & ALL STATES/UTs

I N D E X

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1.	Affidavit on behalf of Respondent No.19 – U.T. of Lakshadweep in compliance of the order dated 19.04.2024 by the Hon'ble National Green Tribunal, Principal Bench, New Delhi.	1 – 3
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NEW DELHI.

DATED : ~~02~~ 07.2024.

FILED BY :



(SUNITA SHARMA)

ADVOCATE FOR THE RESPONDENT NO.19

Chamber No. 202, C.K. Daphtary Block,

Tilak Lane, Supreme Court of India,

New Delhi-110001.

Tel No. 011-23384132

mob. 9811682201

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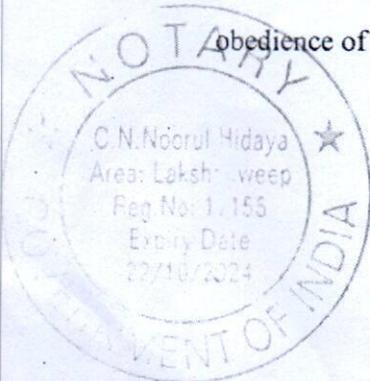
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**AFFIDAVIT ON BEHALF OF RESPONDENT NO.19, UNION TERRITORY
OF LAKSHADWEEP**

I, Santosh Kumar Reddy V, son of Vijaya Rami Reddy V, presently holding the charge of Secretary, Department of Environment & Forest, U.T of Lakshadweep Administration, Kavaratti – 682 555 do hereby solemnly affirm on oath and state as under:

1. That I am the Secretary, Department of Environment & Forests, Atal Paryavaran Bhawan, U.T of Lakshadweep, Kavaratti and have been authorized to file this affidavit on behalf of UT of Lakshadweep Administration and in my official capacity I am well acquainted with the facts and circumstances of the present matter and competent to swear the present affidavit.
2. In compliance with the order dated 09.02.2024 in suo-moto jurisdiction OA No. 129 of 2024 in the matter News Item titled "Forest land five times Delhi's geographical area Under encroachment govt. data shows" appearing in Deccan Herald dated 05.01.2024, U T of Lakshadweep Administration have submitted affidavit dated 19.03.2024. Further in obedience of the order dated 19.04.2024 following details are herewith submitted.



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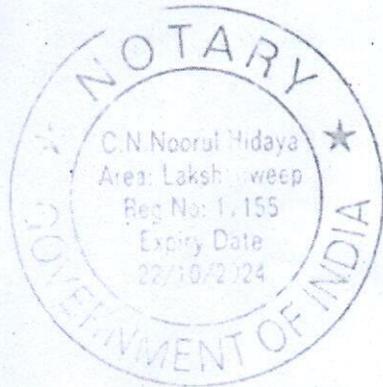
C. N. NOORUL HIDAYA
ADVOCATE & NOTARY
GOVT. OF INDIA, Area: Lakshadweep
Reg. No: 17155, Expiry Date: 22/10/2024

V. S. K. Reddy
Secretary (Environment & Forests)
U.T. of Lakshadweep
Kavaratti-682 555

3. The entire Union Territory of Lakshadweep is considered as one district.
4. As directed in the order dated 19.04.2024, details of encroachment of forest area in the U.T of Lakshadweep herewith submitted in the prescribed format.

Sl. No	Name of the district	Total Forest Cover	Details of encroachment					Total encroachment upto March, 2024 District Wise	Action Taken for removal of encroachment year wise District-Wise	Percentage loss forest as on March, 2024 District wise
			Protected Forest	Reserve Forest	Deemed Forest	Sanctuaries and protected areas	Any other type of forest			
1	Lakshadweep	90.33% *	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

* As per India State of Forest Report (2021) the total forest cover in Lakshadweep is 90.33% which is constant with India State of Forest Report (2019), where the total forest cover in Lakshadweep is also 90.33%.



V. S. K. Reddy
 (Santosh Kumar Reddy V, IFS)
 Secretary (Environment & Forest)
 UTLA, Kavaratti

Secretary (Environment & Forests)
 U.T. of Lakshadweep
 Kavaratti-682 555

EXECUTED & SIGNED IN MY PRESENCE
 ON *22/10/2024* AT *Kavaratti*

ATTESTED.

C. N. Noorul Hidayah
 C. N. NOORUL HIDAYA
 ADVOCATE & NOTARY
 GOVT. OF INDIA, Area: Lakshadweep
 Reg.No: 17155, Expiry Date: 22/10/2024

VERIFICATION

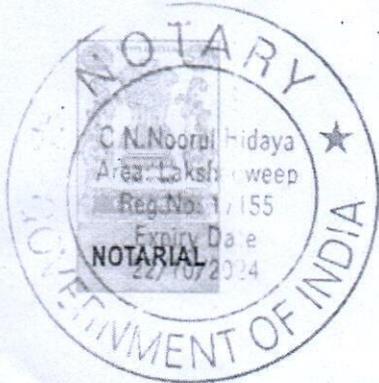
Verified that the contents of above affidavit paragraph 1-4 are true and correct to the best of my knowledge as drawn from the records of the case, no part of it is wrong and nothing material has been concealed therefrom.

Verified at Kavaratti, U.T of Lakshadweep on this 24th Day of June, 2024

V. P. K. Reddy

(Santosh Kumar Reddy V, IFS)
Secretary (Environment & Forest)
UTLA, Kavaratti

Secretary (Environment & Forests)
U.T. of Lakshadweep
Kavaratti



EXECUTED & SIGNED IN MY PRESENCE
ON 24/06/2024 AT Kavaratti

ATTESTED

C.N. Noorul Hidayah
C.N. NOORUL HIDAYA
ADVOCATE & NOTARY
GOVT. OF INDIA, Area: Lakshadweep
Reg.No: 17155, Expiry Date:22/10/2024



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CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

RESPONDENTS: MOEF&CC & ALL STATES/UTs

Know all to whom these presents shall come that I/We Santosh Kumar Reddy V, IFS, Secretary (Environment & Forest), Union Territory of Lakshadweep Administration, Kavaratti.

Them above named the Sunita Sharma
do hereby appoint advocate/s) to be my / or Advocate in the above – noted case authorize her:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and / or deny the documents of opposite party. _____

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me /us to all intents and purpose.

V. J. K. Reddy

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And I/We undertake that I/We of my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this24.... Day of ..June..... 2024 Accepted subject to the terms of the fees.

[Handwritten Signature]

(SUNITA SHARMA)

ADVOCATE FOR THE RESPONDENT No. 19

I Identify the Signature/Thumb Impression of Below Mentioned Person

CHAMBER NO 202
CK Daphtary Block
Supreme Court
New Delhi
Mob. No. 9811602201
Tel. No. 23384132

[Handwritten Signature]
Client

[Handwritten Signature]
Client

Secretary (Environment & Forests)
U.T. of Lakshadweep
Kavaratti-682 555

Signed in My Presence. The Client

Secretary (Environment & Forests)
U.T. of Lakshadweep
Kavaratti-682 555